

**Flouride Affected Areas of  
Rajasthan**

6173. SHRI GIRDHARI LAL BHARGAVA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government of Rajasthan has submitted schemes for flouride affected areas of the State to the Union Government;

(b) if so, whether the Union Government are contemplating to approve the scheme; and

(c) if so, the time by which the clearance of the scheme is expected ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) Yes, Sir.

(b) and (c). The Project for providing safe drinking water to salinity and flouride affected villages in Ajmer district has approved and Rs. 617.66 lakhs was released to the State Government of Rajasthan in 1993-94. The Project for 178 flouride affected villages of Tehsil Chaksu, district Jaipur at an estimated cost of Rs. 672.50 lakhs has been received on 26th April, 1994 only and is being scrutinised.

[*Translation*]

**Industrial Growth rate of Bihar**

6174. SHRI PREM CHAND RAM : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be

pleased to state :

(a) the industrial growth rate of Bihar as compared to that of other States during 1992-93; and

(b) the target fixed for industrial growth rate for 1993-94, State-wise ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) : (a) Industrial production comprises three major sub sectors viz. mining & quarrying, manufacturing and electricity generation. The index of industrial production is compiled annually taking into account the value of output in these three sub-sectors. In the case of manufacturing sector this includes both registered as well as unregistered units. However, this compilation is done only on all India basis and State-wise statistics of industrial production are not compiled.

(b) the target for industrial growth is not fixed Statewise.

[*English*]

**Deployment of Indian Soldiers in  
Somalia**

6175. MAJ. GEN. (RETD.)  
BHUVAN CHANDRA  
KHANDURI :  
SHRI GOPI NATH  
GAJAPATHI :

Will the PRIME MINISTER be pleased to state :

(a) the strength of the Indian Army troops deployed in Somalia under the

U.N. Peace Keeping Mission and the date of its deployment there;

(b) the details of the recent casualties, including the causes of death or injury amongst the Indian troops since its deployment there;

(c) whether any compensation has been given to the families of the deceased by U.N.O. or by the Indian Government;

(d) if so, the details thereof; and

(e) the time by which the Indian contingent is likely to come back ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) The Indian Contingent at UNOSOM II Somalia has a strength of 4976 personnel (all ranks). Its deployment was completed between 28th August to 22 October, 1993.

(b) There have been four cases of death two on account of accidents and two due to ambush by militants. Besides, there have been 25 cases of injuries.

(c) and (d). Cases of death, injury or illness during the UN Peace Keeping Operations are being treated as battle casualties and covered under liberalised pensionary awards. A statement giving details is attached.

(e) The Contingent is deployed for a period of one year, initially, as per Govt sanction, and the mandate of UN.

**Statement**

1. The Liberalised Special Family Pension is equal to the reckonable emoluments last drawn, both for the officers and the personnel below officer rank. No children allowance or children education allowance will be payable in addition. Liberalised Special Family pension at this rate is admissible to the widow in the case of officers and to the nominated heir in the case of personnel below officer rank until death or disqualification.

2. If the Government servant is not survived by widow but is survived by child/children only, all children together shall be eligible for family pension rates ranging from 30% to 50% of reckonable emoluments depending on the reckonable emoluments drawn by the deceased subject to some prescribed minimum and maximum ceilings. In addition, children allowance at prescribed rates is also admissible.

3. Family Gratuity at the specified rates ranging from Rs. 2,000/- to Rs. 19,000/- for officers and Rs. 450/- to Rs. 1600/- for JCOs and OR will be admissible,

depending on their rank. Besides, Death Gratuity is also payable in such cases as under :-

(i) Less than one year service -

2 times reckonable emoluments.

(ii) Between 1-5 years service -

6 times of reckonable emoluments.

(iii) Over 5 years but below 20 years - 12 times of reckonable emoluments.

(iv) 20 years or more service - One month's reckonable emoluments for every completed year of service subject to maximum of 33 months of reckonable emoluments or Rs. 1 lakh whichever is less.

Weightage of five years is added to actual service for calculation.

**4. Army Group Insurance Benefits.**

to death benefits from Army Group Insurance at the following scale :-

The families would also be entitled

Officers	- Rs. 3,85,000/-	w.e.f. 1st Dec. 1993
JCOs	- Rs. 1,65,000/-	

5. In addition to the above, in general terms, family dependents of personnel killed in action received the following benefits :-

Rs. 20,000/- is given to the widow of the officer.

**Foreign Contracts of BHEL**

**(a) Army Wives Welfare Association Fund.**

6176. SHRI R. SURENDER REDDY ; Will the PRIME MINISTER be pleased to state :

A one time grant of Rs. 5,000/- Rs. 4,000/- and Rs. 3,000/- is given to the widow of officers, JCOs and Jawans, respectively, Education Scholarship for two children for two years for Class V upwards upto graduator is also given.

(a) whether the Bharat Heavy Electricals Limited has recently bagged a contract for setting up of a 900 MW power plant in Iran;

**(b) Disabled Army Personnel, widow and orphans Fund (DAPWD).**

(b) If so, the details of the contract indicating the value, location and period of completion;

A one time grant of Rs. 2,000/-, Rs. 1,500/- and Rs. 1,000/- is given to the widows of officers, JCO and OR respectively.

(c) the details of the other contracts bagged by BHEL in foreign countries during the last two years;

**(c) Army officers Benevolent Fund.**

(d) whether there are any proposals of BHEL's tie-up with the Oil and Natural Gas Commission for exporting oil